

High Court of Jammu and Kashmir at Jammu.

Order


No: 1722

Dated: 23/3/2018

Sanction is hereby accorded to the additional allotment of funds in favour of the following Courts, under Major Head 2014-Adm. Of Justice, Sub Head 0488-D&S Judges, under various object heads during the current financial year 2017-18 as per detail given below:-

S.No	Name of the court	Salary.	POL	Rs. In lacs	
				O.E.	T.E.
1	Pr. D&S Judge, Poonch	11.00	---	---	---
2	Pr. D&S Judge, Kulgam.	4.25	---	---	---
3	Munsiff, Samba.	0.40	---	---	---
4	Munsiff, Kulgam.	----	0.045	---	----
5	Munsiff, Kalakote.	----	----	----	0.30
6.	Distt. Mob. Mag.(Tr) Rajouri.	----	0.15	0.05	0.25

By Order.


23/3/2018
Deputy Registrar (Accts)

No: 65075-85/AC

Dated: 23/3/2018



Copy to the:-

1-2 Pr. D&S Judge, Poonch/Kulgam.


3-5 Munsiff, Samba/Kulgam/Kalakote.

6 Distt. Mobile Magistrate (Tr) Rajouri.

7-11 Treasury Officer, Poonch/Kulgam/Samba/Kalakote/Rajouri.

.... For inf. and n/a with direction to draw the arrears of the staff out of the funds already allotted and now allotted under head "Salary."

12. Order Book


23/3/2018
Deputy Registrar (Accts)